

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,  
CHENNAI**

**ORIGINAL APPLICATION No. 175 of 2023**

**IN THE MATTER OF:**

Vasireddy Siva Linga Prasad,  
Andhra Pradesh & Ors

...Applicants(s)

Versus

The State of Andhra Pradesh,  
Rep. by its Chief Secretary,  
Andhra Pradesh & Ors.

...Respondents(s)

**REPLY OF THE 11<sup>TH</sup> RESPONDENT**  
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**Place: Chennai**  
**Date: 23.08.2024**

  
**COUNSEL FOR RESPONDENT NO. 11**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**Southern Zone at Chennai**

**O.A. No. 175 of 2023**

**Between**

Vasireddi Shivalinga Prasad  
And 4 others.

... Applicants

Vs.

The State of Andhra Pradesh,  
Registered by its Chief Secretary  
And 10 others.

... Respondents

**REPLY AFFIDAVIT FILED BY THE 11<sup>TH</sup> RESPONDENT**

I, Vasireddy Nirmala, W/o. Udaya Bhaskar, aged about <sup>57</sup> years, residing at Sekuru Village, Chebrole Mandal, Guntur, Andhra Pradesh – 522 213 having temporarily come down to Chennai, do hereby solemnly affirm and state as follows: -

1. I respectfully submit that I am having Gravel Mine Quarry in Survey No. 328 of Sekuru Village, Chebrole Mandal, Guntur District, Andhra Pradesh and I am the Respondent No. 11 in the present Original Application and as such I am aware of the facts of the case and hence, I depose as under.

*V. Nirmala*

2. I respectfully submit that I have gone through the averments and allegations made by the Applicant and that they are false and denied which are otherwise specifically admitted herein.
3. I respectfully submit that the I, the 11<sup>th</sup> respondent hereby denies all the allegations, averments and statements contained in above O.A. No. 175 of 2023 as being totally false and incorrect.
4. It is respectfully submitted that I have been unnecessarily arrayed as one of the parties in O.A. No. 175 of 2023 when I have got all the approvals and clearances from the concerned authorities and I am carrying on mining operations validly and in accordance with law. While so even without verifying the basic facts, I have been unnecessarily dragged into the above litigation and absolutely baseless and sweeping allegations have been made against me in the O.A. No. 175 of 2023.
5. It is respectfully submitted that in so far as I am concerned, mine is an individual quarry and I am carrying on business lawfully. The details of the approvals and clearance obtained by me from the concerned authorities with relation to the mining activity is set out as below: -
  - a) I had purchased the lands located in Survey Nos. 328 of Sekuru Village which has been classified as dry land of an extent of 0.639 Ha. An application was made to the mining department for grant of permission for quarrying and transportation of gravel for the said extents of lands as lands were not suitable for agricultural activities and that there were no crops that were raised in the land. The quarry lease application was submitted on <sup>16/3/2019</sup> ~~.....~~ and the Assistant Director of Mines and Geology, Guntur had called for a report from the

V. Mirmala

Tahsildar, Chebrole Mandal and for issuance of No Objection Certificate for the grant of quarry lease along with category and availability of area in accordance with the Government Orders in force. The report was submitted by the Tahsildar on .....:04:2019

- b) I had made an application on 21.11.2019 with the State Level Environment Impact Assessment Authority for grant of Environmental Clearance and the Environmental Clearance was granted on 11.06.2020 in Order No. SEIAA/ AP/ GNT/ MIN/ 11/, 2019/ 1429 58. As per the Environmental Clearance, the life of <sup>mine</sup> is 4.83 years, the total mining lease area is 0.639 Ha and it is an open cast semi mechanized mine. It is after scrutiny of all the documents and requirements, the said Environmental Clearance was issued to me for the mining of gravel -4527 cum per year.
- c) On 14.09.2020, the 3<sup>rd</sup> Respondent, the Deputy Director of Mines and Geology, Guntur granted the quarry lease for gravel to me under Rule 13 (1) of the Andhra Pradesh Minor and Mineral Concession Rules, 1966 and I have been paying the dead rent, seigniorage fee and other charges as levied by the official Respondents and complying with the conditions imposed on me. On 21.07.2020 Andhra Pradesh Pollution Control Board issued a consent for establishment and the consent for operation was also issued on 10.09.2020.
- d) The Lease Deed had been executed by the 1<sup>st</sup> Respondent on 21.07.2020 and the said lease is in force up to 20.07.2025 and the permission order for conducting the quarrying operations was issued on 14.09.2020 by the Assistant Director of Mines and Geology, Guntur.

V. Nirmala

6. As could be seen from the above, I was carrying on mining operation lawfully and validly after obtaining the Environmental Clearance and the consent orders as per law. While so, I had been dragged to the above case without any justification whatsoever.
7. It is respectfully submitted that the Applicants have not stated anything as regards to their locus to file the above application before this Hon'ble Tribunal. It is also not stated as to how they can consider themselves to be aggrieved by the mining operations carried on by me lawfully and validly.
8. I deny the allegations contained in the application as if there is any damage that is caused to the villages or the crops by the mining activity carried on by me. It is submitted that it is not correct to state that as though there are fertile agricultural lands and to my knowledge, no agricultural activities are undertaken in the vicinity of the mining area. I deny the allegations stated by the applicant as though the mining activity is conducted by obtaining temporary permits for excavation of gravel, the same is absolutely false allegations and baseless. It is again false to state that the lease holders are not following any of the rules or that they exceed the permissible limit of excavation which are all baseless allegations. I humbly submit that the photographs allegedly filed by the Applicant has not related with my quarry.
9. I submit that I am not aware of the complaint said to have been made by the residents of Sekuru village and it is denied that I am making any excavation than the permitted area and any damage that caused to the environment by disruption of the ground water level, soil erosion, air

V. Nirmala

pollution etc. The excavated material is transported only through covered trucks and adequate measures are taken to control the emanation of dust during the loading of the vehicles and the transportation of the load.

10. It is respectfully submitted that the allegations pertaining to the lift irrigation scheme, Sri Krishna Ettipotula Pathakam, Raifula Abhivrudhi Sangam are totally irrelevant and having nothing to do with me. It is denied that there is any damage caused to the canals due to the transportation of the gravel. I deny that the alleged over loading of the trucks used for transportation or the allegations regarding damage to road fatal accidents, emissions and damage to the crops.
11. It is respectfully submitted that I am carrying on the mining in accordance with the Environmental Clearance and the consent orders are issued by the concerned authorities, it is not open to the Applicants to drag me by way of this application making absolutely baseless and completely false allegations against me. I submit that various irrelevant and extraneous allegations which are totally false and incorrect have been made in the application just for purposes of maintaining the case without any iota of truth in the same.
12. It is respectfully submitted that I am filing the copies of the Environmental Clearance and the consent orders along with this reply which would categorically establish that I am carrying on mining in accordance with law and there is no cause of action for the Applicants to maintain this application as against me.

Therefore, it is most humbly prayed that this Hon'ble Tribunal may

V. Nirmala

be pleased to dismiss the above O.A. No. 175 of 2023 and pass such further or other orders as this Hon'ble Court may deem fit and proper in the circumstances of the case and thus render justice.

Dated at Chennai on this the 22 day of August, 2024.

*V. Nirmala*  
Counsel for 11<sup>th</sup> Respondent

**VERIFICATION**

I, Vasireddy Nirmala, the 11<sup>th</sup> Respondent in the above O.A. No. 175 of 2023, do hereby verify that what are all stated above are true and correct to the best of my knowledge, belief and information.

Verified at Chennai on this the 22 day of August, 2024.

*V. Nirmala*  
11<sup>th</sup> Respondent

*V. Nirmala*

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY  
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY; GUNTUR  
(Present: Sri M. Vishnuvardhana Rao, M.Sc., Asst. Director (FAC))**

Procs.No: 735/Q/2019

Dated: 14-09-2020.

**Sub :** Mines & Quarries – Quarry Lease for Gravel, over an extent of 1.58 Acres / 0.639 Hectares in Sy.No.328 of Sekuru Village, Chebrole Mandal, Guntur District – Granted in favour of Smt. Vasireddy Nirmala for a period of 05 years - Lease deed executed – Work Order – Issued.

**Ref :** 1. Procs.No: 2564/Q1/2019, dated 05.08.2020 of the Deputy Director of Mines and Geology, Guntur.  
2. Letter dated 18.08.2020 & 11.09.2020 of Smt. Vasireddy Nirmala, W/o.Udaya Bhaskar, Sekuru.

**ORDER :** -o0o-

In the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Guntur has granted a quarry lease for Gravel, over an extent of 1.58 Acres / 0.639 Hectares in Sy.No.328 of Sekuru Village, Chebrole Mandal, Guntur District in favour of Smt. Vasireddy Nirmala for a period of 05 years, subject to submission of CFO by the concerned authorities.

Further through the reference 2<sup>nd</sup> cited, the grantee Smt. Vasireddy Nirmala has submitted the required documents including CFO for execution of lease deed and attended this office for execution of lease deed within stipulated period under Rule 13(1) of APMMC Rules, 1966 the lease deed in Form – 'G' is hereby executed on 14-09-2020 and hence the Lease period commenced from 14-09-2020 and will be in force up to 13-09-2025.

In the light of the circumstances stated above, Smt. Vasireddy Nirmala is hereby permitted to conduct the quarrying operations in the subject quarry leased area w.e. from 14-09-2020 to 13-09-2025 subject to the satisfaction of terms, Covenants & conditions laid in Form – 'G' & Rule 31 of APMMC Rules, 1966.

  
Asst. Director of Mines & Geology (FAC),  
Guntur.

To

Smt. Vasireddy Nirmala,  
W/o.Udaya Bhaskar,  
Sekuru Village,  
Chebrole Mandal,  
Guntur District.

Copy

Submitted to the Director of Mines & Geology, Ibrahimpatnam, Vja for favor of information.  
Submitted to the Director of Mines Safety, Region No.II, Kavadiiguda, Hyderabad for favor of information.  
Submitted to the Regional Vigilance & Enforcement Officer, Guntur for favor of information.  
Submitted to the Deputy Director of Mines & Geology, Guntur for favor of information.  
Submitted to the Deputy Director of Mines Safety, Nellore for favor of information.  
Copy to the Asst. Director of Mines & Geology, RVS, Ongole for information.  
To the Labour Enforcement Officer, Vijayawada for information.  
To the Dy. Commissioner, Labour Department, Guntur for information  
To the Environmental Engineer, APPCB, Guntur for information  
To the Tahsildar, Chebrole Mandal, Guntur District for information.

**FORM - G**  
**(See Rule 8)**  
**Form of lease (Minor Minerals) to private persons**



This indenture made the 14<sup>th</sup> day of September 2020 between the **Governor of Andhra Pradesh** (herein after called the **Lessor**" which expression shall where the context so admits, include his successors in office and assigns) of the one part, and **Smt. Vasireddy Nirmala, W/o. Udaya Bhaskar, Sekuru Village, Chebrole Mandal, Guntur District** (herein after called the **"Lessee"** which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.

Whereas the lessee has been granted Quarry Lease by the Government of Andhra Pradesh on application in [Sealed Tender-cum-Public Auction] of the lands in the **Guntur District** for the purpose of Quarrying for **Gravel** and has deposited with the **Asst. Director of Mines & Geology** of **Guntur** the sum of **Rs. 33,300/-** (Rupees Thirty Three thousand and Three hundred only) as **Security** vide **Pass Book No. 4864554853, dated 13.08.2020** for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee herein after contained:

*V. Nirmala*  
**LESSEE**

**LESSOR**  
*[Signature]*  
**Asst. Director of Mines & Geology (FAC),**  
**Guntur**

And whereas the Government of Andhra Pradesh acting for and on behalf of the lands and premises herein after described & demised for the term and at the [knocked down amount] dead rent and seigniorage fee, and subject also to the covenants conditions and conditions hereinafter contained now this indenture witnesses as follows:

The lessor hereby demises to the lessee all those several pieces or pieces of land situated in the Village of **Sekuru** In the **sub-registration district** of **Chebrole** and registration District of **Guntur** in Andhra Pradesh being more particularly described in the schedule hereunder written and delineated in the map or plan hereunto annexed and therein colored.

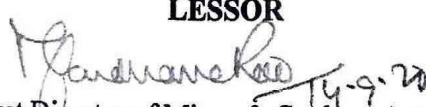
2. These are included in the said demise and for the purposes thereof following liberties:-

- (1) To get from the said demised pieces of land.
- (2) For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so however that nothing shall be done in the exercise of this authority which shall interfere with the rights of any adjoining owners of the tenants or the lessors in respect of such water.
- (3) Generally to do all things which shall be convenient or necessary for getting the **Gravel** and material hereby authorized to be got and for removing and disposing thereof as aforesaid.

3. These are excepted and reserved to the lessor out of this demise:-

- (1) All earth minerals and other substances not herein before expressly authorized to be got from the demised pieces of land by the lessee.
- (2) Liberty for the lessor or other persons authorized by him to search for work, get, carry away and dispose of the excepted minerals and other

V. Venkata  
LESSEE

LESSOR  
  
 Asst. Director of Mines & Geology (FAC),  
 Guntur

substances and for such purposes to have the right of ingress, egress and regress over the said demised pieces of land and to make erect and use all pits, machinery, buildings, roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of its rights hereunder and that reasonable compensation for damages caused by any such obstruction shall be paid to the lessee the amount thereof in case of difference to be settled by arbitration as herein after provided.

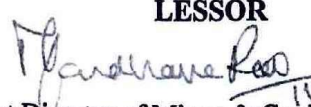
4. The said demised pieces of land shall be held by the lessee for the period from the 14<sup>th</sup> day of September, 2020 to the 13<sup>th</sup> day of September, 2025 determinable as herein after provided.
5. The lessee hereby agrees to pay during the said term the following dead rent and seigniorage fee whichever is higher and also all cases which may, from time to time, be imposed by the Government:-
  - (4) The yearly **dead rent** of **Rs:52,000/- P.H.P.A.** In respect of the said demised pieces of land.
  - (5) A **Seigniorage Fee** of **Rs:45/- per cu.m.** in respect of the said demised pieces of land.
6. The lessor may, during the currency of the lease, vary the rate of **Dead rent** and the **Seigniorage Fee**.
7. It is hereby agreed and declared that in regard to the said **Knock down amount, Dead rent & Seigniorage Fee** the following conditions shall be observed by the lessee.
  - (i) The said **Dead rent** of **Rs:52,000/-** shall be paid without any deduction on the **28<sup>th</sup> day of February** In every year in advance.
  - (ii) The said **Seigniorage Fee** of **Rs: 45/- per cu.m.** shall be paid before the same is removed from the said demised pieces of land.
8. The lessee hereby **covenants** with the lessor as follows ;

V. Nimmala  
LESSEE

LESSOR  
Gandhara Rao  
14-9-20  
Asst. Director of Mines & Geology (FAC),  
Guntur

- (1) To pay the **Knock down amount, Dead rent & Seigniorage Fee** on the days and in manner aforesaid.
- (2) To bear, pay and discharge all existing and future rates, taxes, assessments, duties, impositions, outgoings and burdens whatsoever imposed or charged upon the demised pieces of land or the produce thereof or the bid amount, dead rent and seigniorage fee hereby reserved or upon the owner or occupier in respect thereof or payable by either in respect thereof except such charges or impositions as the lessee is or may hereinafter be by law exempted from.
- (2A) Should any rent seigniorage fee or other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee/lessees within the prescribed time, the same may be recovered together with **simple interest** due there on at the rate of **twenty four per cent per annum** on a certificate of such officer as may be specified by the State Government by general or special order in the same manner as on area of land revenue.
- (3) Before digging or opening any part of the said demised pieces of land for **Gravel** carefully to remove the surface soil to a depth of at least \_\_\_\_\_ meters and lay aside and store the same in some convenient part of the said demised pieces of land until the land from which it has been removed is again restored to a state fit for cultivation as hereinafter provided.
- (4) To effectually **fence** off the said demised pieces of land from the adjoining lands and to keep the fences in good repair and conditions.
- (5) **Not to assign**, underlet or part with the possession of the demised land or any part thereof without the written consent of the lessor first obtained. A quarry lease granted by the sealed tender-cum-public auction for sand is not open for transfer.

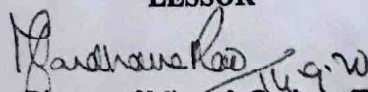
V. Nimmala  
**LESSEE**

**LESSOR**  
  
 14-9-22  
 Asst. Director of Mines & Geology (FAC),  
 Guntur

- (6) After working out any party of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges, where necessary, so as to afford convenient connection with the adjoining land.
- (7) That the lessee shall keep **correct accounts**, in such form as the Assistant Director of Mines & Geology concerned shall, from time to time, require and direct showing the quantities and other particulars of the said mineral obtained by the lessee from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall, from time to time, when so directed by the **Asst. Director of Mines & Geology concerned** prepare and maintain complete and correct plans of all quarries and workings in the said lands and shall allow any officer thereunto, authorised by the lessor from time to time and at any time, to examine such accounts and any such plans and shall, when so required, supply and furnish to the lessor all such information and returns regarding all or any of the matters aforesaid as the lessor shall, from time to time, require and direct.
- (8) That if in the course of quarrying **any mineral not specified** in the lease is **discovered** the lessee or registered holder shall at once report such discovery to the **Asst. Director of Mines & Geology concerned** who shall obtain orders of the Government regarding the working of the same.
- (9) That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term, to inspect and examine the works carried on by the lessee under the liberties hereinbefore granted and the lessee shall and will, from time to time, and at all times during the said term hereby granted conform to observe all orders and regulations which the lessor or his authorised agent as the result of such inspection may from time to time see fit to impose to keep the lands in

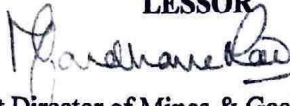
V. Venkatesh  
LESSEE

LESSOR

  
Asst. Director of Mines & Geology (FAC),  
Guntur

- good and substantial repair, order and condition or in the interest of public health and safety.
- (10) The lessee shall without delay send to the Asst. Director of Mines & Geology a report of any **accident** involving the death or injury to any person which may occur in or about the quarry and shall observe all rules for the time being in force regulating the working of quarries.
- (11) That the lessee shall not without the express sanction in writing of the said Asst. Director of Mines & Geology **cut down or injure any timber or trees** on the said lands but he may clear away brushwood or undergrowth which interferes with any operations authorised by these presents on payment of due compensation for cutting or injuring trees growth in the said lands to the departments concerned.
- (12) That wherever necessary, pay to the person concerned, **compensation** for any loss or damage which may be caused by the lessee to the surface of the demised pieces of lands or to anything growing or situated therein in exercise of the rights granted and shall not commence operations until such compensation has been paid. The lessee shall further always keep the lessor indemnified against any claim by any person for any loss or injury caused to him or to his property by lessee. The **Deputy Director** shall be the competent authority to assess and fix any compensation payable by the lessee for any loss or injury done to him or his property.
- (13) That if required by the Asst. Director of Mines & Geology, erect and maintain at his own expenses, **boundary pillars** of subsistent material standing not less than **three feet** above the surface of the ground at each corner or angle in the line of the boundary of the area lease to him and at intervals of not more **than three meters along the boundary**, as delineated in the plan attached to the lease deed.

V. Nimmala  
LESSEE

LESSOR  
  
 14.9.20  
 Asst. Director of Mines & Geology (FAC),  
 Guntur

- (14) If any mineral not specified in the lease deed or agreement is discovered, the lessee or the registered holder shall not win or dispose of such mineral without obtaining the permission of the **Director of Mines & Geology** and without payment of the seigniorage fee and the acreage assessment. If lessee or the registered holder fails to intimate the Director of Mines & Geology the discovery of such new minerals and obtain his permission within a period of **thirty days** from the date of the working of the mineral is begun, the Director of Mines & Geology or Deputy Director of Mines & Geology may levy enhanced seigniorage fee and acreage assessment.
- (15) The lessee or the registered holder shall **strengthen and support** to the satisfaction of any Railway Administration concerned or the State Government as the case may be, any part of the quarry which in the opinion of the Railway Administration or as the case may be, the State Government requires such strengthening or support for the safety of any railway, reservoir, canal, road or any other public works or structures.
- (16) That this lease may be **terminated** in respect of the whole or any part of the premises by **six months** notice in writing on either side.
- (17) That on such **determination** the lessee shall have no right to compensation of any kind.
- (18) That the knock-down amount, dead rent and seigniorage fee payable under these presents shall be recoverable under the provisions of the **Revenue Recovery Act, 1864** thereof.
- (19) That the determination of the tenancy to deliver up the demised land in such condition as shall be in accordance with the provisions of these presents save that lessee shall if so required by the lessor restore in manner provided by the foregoing covenant in that behalf the surface or any part of the land which has been occupied by the

V. Nimmala  
LESSEE

LESSOR  
Dardhana Reddy  
Asst. Director of Mines & Geology (FAC),  
Guntur

lessee for the purpose of the works hereby authorised and has not been so restored.

- (20) In respect of granite and marble, the lessee shall comply with the provisions of **Granite Conservation and Development Rules, 1999** and the **Marble Development and Conservation Rules 2002**, respectively.
9. The lessor hereby covenants with the lessee that on the lessee paying the knock down amount, dead rent and seigniorage fee hereby reserved and that on observing and performing the several covenants and stipulations herein the lessee shall peaceably hold and enjoy the demised pieces of land and the liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any person rightfully claiming under or in trust for him.

(9A) Government reserves the right,—

- (i) to **cancel** the quarry lease granted and executed under these rules after giving a previous notice;
- (ii) to **prohibit** quarrying operations in part or the whole of the area under lease with recorded reasons.

10. It is hereby expressly agreed as follows:—

- (1) If any part of the knock-down amount, dead rent and seigniorage fee hereby reserved shall be unpaid for thirty days after becoming payable (whether formally demanded or if the lessee while the demised pieces of land or any part thereof remain vested in him shall become insolvent or if any covenant on the lessee's part herein contained shall not be performed or observed them and in any of the said case it shall be lawful for the lessor at any time thereafter to declare to whole or any part of the said **Security deposit of Rs. 33,300/-** to be **forfeited** and also to reenter upon the demised pieces of land or any part thereof in the name of the whole and thereupon this demise shall absolutely determine but without prejudice to the

V. Nirmala  
LESSEE

LESSOR

*Mandhane Reddy*  
14.9.10  
Asst. Director of Mines & Geology (FAC),  
Guntur

- right of action of the lessor in respect of any breach or non-observance of the lessee's covenants herein contained.
- (2) The expiry or determination of the lease, the lessee shall be at liberty to remove, carry and dispose of all the stocks of the mineral extracted and all engines, machinery, articles and other things whatsoever (not being building or bricks or stones) within **one month** or extended period granted by the Government after paying dead rent and seigniorage fee and other sums which may be due and performing and observing the covenants on his part hereinbefore reserved and contained and also making good any damages done by such removal but not building which shall be erected on the said demised places of land by the lessee and left thereon at the determination of the lease and shall be the absolute property of the lessor who shall not pay any price for the same.
- (3) If the lessee shall have paid the knock-down amount, dead rent and seigniorage fee and duly observed and performed the covenants and conditions on his part herein contained the said deposit of **Rs. 33,300/-** shall be returned to him at the expiration of the said term for a period of 05 years.
- (4) If any question of difference or dispute shall arise between the parties hereto or any persons claiming under them respectively concerning the Knock-down-amount, dead rent and seigniorage fee hereby reserved or touching the construction of any clause herein contained or the rights, duties or liabilities of the parties hereunder or in any other way touching or arising out of these presents the same shall be referred to the Director of Mines & Geology whose decision thereon shall be final and binding on the parties thereto.

V. Nimmala  
LESSEE

LESSOR  
Asst. Director of Mines & Geology (FAC),  
Guntur

In witness whereof Sri M.Vishnuvardhana Rao, Asst. Director of Mines and Geology (FAC) of Guntur acting for and on behalf of and by order and direction of the Government of Andhra Pradesh the lessee have hereto set their hands the day and year first above writing.

### SCHEDULE

Name of Taluk	Name of Village	Survey Field	Extent In Hect	Assessment Boundaries	
				North	South
Chebrole	Sekuru	328	1.58 Acres / 0.639 Hects	North	As per the Sketch appended herewith
				South	
				East	
				West	

Signed and delivered by the above name in the presence of

Witness:

*V. Nimmala*  
LESSEE

LESSOR

Asst. Director of Mines & Geology (FAC),  
Guntur

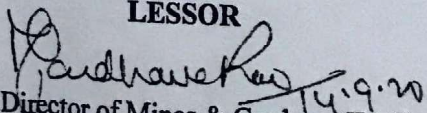
## CONDITIONS

APPENDIX TO PROCEEDINGS No: 735/Q/2019, dated: -09-2020

-o0o-

1. The grantee should quarry mineral from the area shown in the sketch and transport the same under the cover of dispatch permit issued by the Asst. Director of Mines & Geology concerned as per Rule 34 of A.P.M.M.C. Rules, 1966
2. The grantee should pay the seig. fee or Dead Rent together with the Cesses and Land Assessment as per Rule 10 of A.P.M.M.C. Rules, 1966, assessment thereon in advance whichever is higher as per Sub Rule (1) and (2) of Rule.
3. The grantee should execute the lease deed in Form 'G' within 90 days from the date of this Order before the concerned Asst. Director of Mines & Geology, by paying the Advance Dead Rent, Land Assessment and Cess thereon falling which this order is deemed to have been cancelled without any further orders.
4. The grantee should submit the quarterly returns in Form 'C' relating to the production and dispatch etc., to this office and to the Asst. Director of Mines and Geology concerned.
5. The grantee should maintain proper boundary pillars as per Rule 28(2) and 31(vi) of A.P.M.M.C. Rules, 1966.
6. The grantee should pay a sum of equivalent to one year Dead Rent as Security deposit before execution of the lease deed.
7. Used permits and copy of way bills should be surrendered to the Asst. Director of Mines & Geology.
8. Every vehicle carrying minerals should be stopped at check post and produce the way bills for stamping as checked by the check post authorities or as required by the Officers and touring staff of Department of Mines and Geology, the vehicles should be stopped for inspection failing which necessary action will be taken as per Rules.
9. Every vehicle carrying which minerals should carry Royalty and stamped way bill duly detached from the book and filling up all the columns such as name of the quarry lease holder, date, time, quantity, place of loading, un-loading etc., without any corrections.

V. Nimmala  
LESSEE

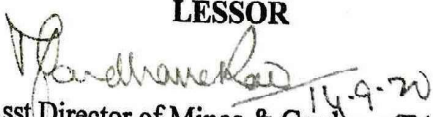
LESSOR  
  
 Asst. Director of Mines & Geology (FAC),  
 Guntur

10. The grantee shall maintain accurately the following accounts and registers relating to the quantity of minerals produced and dispatched and all other particulars relating thereto.
- (a). Form 'C' as appended in A.P.M.M.C. Rules, 1966
  - (b). Production and dispatch Register.
  - (c). Sales Register
  - (d). Stock Register
  - (e). Royalty etc., paid Register
  - (f). Labour Attendance Register
  - (g). Labour Wages paid Register
  - (h). Export particulars register
11. The grantee should not carry on quarrying operations within a distance of fifty meters from any public road or tank without obtaining proper permission from the concerned authorities as required under the relevant rules.
12. The grantee should not use any explosives without proper permission from the concerned authorities.
13. The grantee should abide by all the conditions of A.P.M.M.C. Rules, 1966.
14. The grantee should give his correct address and if there is any change in the address, he should intimate the same to the Deputy Director of Mines and Geology and Asst. Director of Mines & Geology concerned. He should make necessary arrangements for receiving notices, letters etc., send through registered post, if any notice etc., is returned undelivered by Postal authorities necessary action will be taken as per Rules without any further notice or intimation.
15. The Government reserves the right to cancel the quarry lease granted and executed under A.P.M.M.C. Rules, 1966, if it is considered to do so in public interest after giving previous notice.
16. The lessees shall not work within 45 meters of any Railway or of any public works or of any public road or building or of other permanent structures as per Regulation 109 of Metalliferous Mines Regulations Act, 1961. Further, lessees shall not work within horizontal distance of 15 meters from either bank of a River or canal or from the boundaries of lake, Tank or other surface Reservoirs as per Regulation 127 of M.M. Rules, 1961 and also with regard to the safety margins to be left to the highways and other village roads.

V. Nimmala

LESSEE

LESSOR

  
14.9.20  
Asst. Director of Mines & Geology (FAC),  
Guntur


**ANDHRA PRADESH POLLUTION CONTROL BOARD**
**ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBH, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.

Phone: 0866-2546218

Email: zovja-jcee@appcb.gov.in

Website: www.pcb.ap.gov.in

**RED CATEGORY**
**CONSENT ORDER**
**Consent Order No: G-1040/APPCB/ZO-VJA/CFO/W&A/2020**
**Date: 10.09.2020**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

Gravel Mine of Smt. Vasireddy Nirmala (0.639 Ha),  
 Sy.No 328, Sekuru (V), Chebrolu (M),  
 Guntur District  
 Email : nirmala0.639ha@gmail.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**(i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.3	Septic tank followed by soak pit.

**ii) Emissions from Chimneys:**

Chimney No.	Description of Chimney	Quantity of emissions at peak flow

This Consent Order is valid for mining of the following products along with quantities only:

S.No.	Name of the Activity	Extent	Capacity
1.	Mining of Gravel	0.639 Ha	4,527 m <sup>3</sup> /Annum

This Consent order shall be valid for a period ending with **31.07.2025**.

Nambada

Venkata

Bhaskara Rao

 Digitally signed by  
 Nambada Venkata  
 Bhaskara Rao  
 Date: 2020.09.10 12:40:29  
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**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To

Gravel Mine of Smt. Vasireddy Nirmala (0.639 Ha),  
 Sy.No 328, Sekuru (V), Chebrolu (M),  
 Guntur District  
 Email : nirmala0.639ha@gmail.com

Copy to the Environmental Engineer, Regional Office, Guntur for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.

SCHEDULE - A

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main factory gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

SCHEDULE - BWATER:

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Description	Quantity (KLD)
1.	Dust suppression	1.5
2.	Domestic	0.5
3.	Greenbelt	0.5
	<b>Total</b>	<b>2.5</b>

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR :

- 2) The mine operator shall comply with ambient air quality standards of  $\text{SO}_2 - 80 \mu\text{g}/\text{m}^3$ ;  $\text{NO}_x - 80 \mu\text{g}/\text{m}^3$ ;  $\text{PM}_{2.5} - 60 \mu\text{g}/\text{m}^3$ ;  $\text{PM}_{10} - 100 \mu\text{g}/\text{m}^3$ , measured at factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels:  
 Day time : ( 6 AM to 10 PM ) - 75 dB(A)  
 Night time: ( 10 PM to 6 AM ) - 70 dB(A)

**SOLID WASTE:**

- 3) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Name of the Solid Waste	Quantity	Mode of disposal
1.	Mine rejects / Over burden	-	Shall be stored in an earmarked area within the mine lease area as per the approved mine plan and sell to outside parties.

**GENERAL CONDITIONS :**

- 4) The mine operator shall not increase the lease area against the grant of mine lease.
- 5) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 6) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.
- 7) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
  - a. Daily production details
  - b. Log Books for pollution control systems.
  - c. Solid waste generated and disposed.
  - d. Inspection book.
- 8) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
- 9) The industry shall scrupulously comply with the conditions stipulated by the SEIAA, MoEFF&CC, GOI in the EC order dt. 11.06.2020.
- 10) The mine operator shall comply with the conditions stipulated in the CFE Order Dt.21.07.2020.
- 11) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
- 12) All the waste material should be accommodated within the Mining Lease Area.
- 13) All mining products and rejects, irrespective of size and quality, should be hauled away from the mine.
- 14) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.
- 15) Suitable tree species should be planted on either side of the haul roads.
- 16) The industry shall control fugitive emissions generated during drilling operations.
- 17) The mine operator shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
- 18) Greenbelt shall be developed at possible areas around the boundary.
- 19) The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
- 20) Fugitive emissions from all the sources shall be controlled regularly.
- 21) The mine operator shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.

- 22) Mining shall be carried out as per approved Mining plan.
- 23) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 24) The mine operator shall not manufacture any extra products without obtaining CFE / CFO of the Board.
- 25) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 26) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 27) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

Nambada  
Venkata Bhaskara  
Rao

Digitally signed by Nambada  
Venkata Bhaskara Rao  
Date: 2020.09.10 12:40:51  
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**JOINT CHIEF ENVIRONMENTAL ENGINEER**

GOVERNMENT OF ANDHRA PRADESH  
 PROCEEDINGS OF THE DY. DIRECTOR OF MINES & GEOLOGY, GUNTUR  
 (Present:- Sri E. Narasimha Reddy, M.Sc., Deputy Director (FAC))



Proc.No.2564/Q1/2019

Dated: 05-08-2020

Sub:- Mines and Quarries - Quarry lease for Gravel, over an extent of 1.58 acres / 0.639 hectares in Sy.No. 328 of Sekuru Village, Chebrolu Mandal, Guntur District for a period of 05 years granted in favour Smt. Vasireddy Nirmala - Orders Issued.

- Ref:-
1. Quarry lease application dated 16.03.2019 from Smt. Vasireddy Nirmala.
  2. Grant proposals submitted by the Asst. Director of Mines & Geology, Guntur in file No.735/Q/2019, dated 24.05.2019.
  3. This office Notice No. 2564/Q1/2019, dated 05.10.2019.
  4. Letter No. 2658/MP/Gr/GNT/2019, dated: 11.12.2019 of the Deputy Director of Mines and Geology, Guntur.
  5. EC Order No. SEIAA/AP/GNT/MIN/11/2019/1429-58, dated 11.06.2020 from SEIAA, Government of Andhra Pradesh.
  6. CFE Order No. G-1040/APPCB/ZO-VJA/CFE/RED/2020, dated 21.07.2020 from Andhra Pradesh Pollution Control Board Zonal Office, Vijayawada.
  7. Letter dated 27.07.2020 from Smt. Vasireddy Nirmala.

*P*  
*Vasireddy*  
*05/08/2020*

ORDER:

\*\*\*

Through the reference 1<sup>st</sup> cited Smt. Vasireddy Nirmala has filed an application for grant of quarry lease for Gravel, over an extent of 1.58 Acres in Sy.No. 328 of Sekuru Village, Chebrolu Mandal, Guntur District for a period of 05 years duly enclosing the necessary documents. The application was received in the O/o. Asst. Director of Mines & Geology, Guntur on 16.03.2019.

Further through the reference 2<sup>nd</sup> cited, the Asst. Director of Mines & Geology, Guntur has submitted that the applied area has been inspected by the Royalty Inspector of his office on 20.05.2019 and reported that the applied area is situated towards South West of Sekuru Village at a distance of about 1.00 Km and it can be approached by cart track in all seasons from Sekuru to Chebrolu Road at a distance of about 800 Mts and the applied area is a plain land and the type of the soil available in the area is red loamy soil. The available Gravel in this area is useful for filling and levelling purpose and also reported that the Gravel available in this area is being supplied to M/s. BSCPL for laying of roads in Capital City. Finally the inspecting officer recommended for grant of Quarry Lease for Gravel in favour of Smt. Vasireddy Nirmala.

Further the Asst. Director of Mines & Geology, Guntur submitted that the applied area has been Surveyed by the Surveyor of his office on 20.05.2019 in the presence of the applicant and reported that the applied area survey was conducted through DGPS Machine and concluded the demarcated extents in the applied area over an extent of 1.58 acres. The applicant has given consent for the surveyed extent and also reported that there are no permanent structures / pending applications / Appeals / Revisions in the applied area as it is a Patta Land and finally the Surveyor recommended for grant of quarry lease for Gravel in favour of Smt. Vasireddy Nirmala.

Further the ADM&G, Guntur submitted that the Tahsildar, Chebrolu vide Rc.No. 99/2019-A, dated .04.2019 issued NOC and received by the ADM&G, Guntur on 20.05.2019 and reported that the proposed land in Sy.No. 328 is classified as "Govt. Dry Patta Land" is held in the name of Sri Doddaka Nageswara Rao. The applicant Smt. Vasireddy Nirmala has purchased the land vide document No. 555/2015, dated 27.01.2015 and issued NOC in favour of the applicant for grant of quarry lease in Sy.No. 328 of Sekuru Village, Chebrolu Mandal, Guntur District.

1/2/11

Finally the Asst. Director of Mines & Geology, Guntur has recommended for grant of quarry lease for Gravel, over an extent of 1.58 Acres in Sy.No. 328 of Sekuru Village, Chebrolu Mandal, Guntur District in favour of Smt. Vasireddy Nirmala for a period of 05 years.

Through the reference 3<sup>rd</sup> cited, Smt. Vasireddy Nirmala was requested to submit Approved Mining Plan as well as Environmental Clearance, CFE and CFO from the competent authorities for the area. Accordingly, through the reference 7<sup>th</sup> cited Smt. Vasireddy Nirmala has submitted Mining Plan Approved by the Deputy Director of Mines and Geology, Guntur and Environmental Clearance (EC) issued by the State Level Environment Impact Assessment Authority (SEIAA) and Consent order For Establishment (CFE) issued by the Andhra Pradesh Pollution Control Board Zonal Office, Vijayawada for the précised area through 4<sup>th</sup>, 5<sup>th</sup> & 6<sup>th</sup> cited respectively and requested to grant the quarry lease.

In view of the above circumstances, quarry lease for Gravel, over an extent of 1.58 Acres in Sy.No. 328 of Sekuru Village, Chebrolu Mandal, Guntur District is hereby granted in favour of Smt. Vasireddy Nirmala for a period of 05 years under Rule 13(1), of Andhra Pradesh Minor Mineral Concession Rules, 1966, subject to provisions of Mines and Minerals (Development and Regulation) Act, 1957, subject to submission of Consent for Operation (CFO) issued by the concerned authority before commencement of quarrying operations and also subject to amendments issued thereon from time to time and the additional conditions specified in the enclosed appendix to this order.

The Rates of Seig. fee, Dead rent, land assessment and cesses should be collected as follows as per the Schedule I and II of Rule 10 of A.P.M.M.C. Rules, 1966.

- |                            |   |   |
|----------------------------|---|---|
| 1. Dead rent               | : | Rs.52,000/- Per Hectare per annum for Gravel.                 |
| 2. Seig. fee               | : | Rs. 45/- per Cbm for Gravel                                   |
| 3. Land assessment         | : | As fixed by the Revenue Department                            |
| 4. Cess on Land assessment | : | At the rate of 0-37 paise per rupee on L.A                    |
| 5. Security deposit        | : | The grantee should pay a sum equivalent to one year Dead rent |

The above rates are liable for alteration from time to time.

NOTE:- The grant is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation or fraud or in excess of authority.

Encl:- Appendix & Sketch.

E - Narasimhan Reddy  
Deputy Director of Mines and Geology (FAC),  
Guntur.

To  
Smt Vasireddy Nirmala,  
W/o. Uday Bhaskar,  
H.No.3-45, Sekuru Village,  
Chebrole Mandal, Guntur District.

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy to the Asst. Director of Mines and Geology, Guntur along with ROE.

V. Nirmala  
1 FAC

Gundhara Reddy  
Asst. Director of Mines & Geology (FAC)

## APPENDIX

Proceedings No. 2564/Q1/2019, Dated: 05.08.2020

1. The grantee should quarry mineral from the area shown in the sketch and transport the same under the cover of dispatch permit issued by the Asst. Director of Mines and Geology concerned as per rule 34 of Andhra Pradesh Minor Mineral Concession Rules, 1966.
2. The grantee should pay the Seig. fee or dead rent together with the cess and land assessment as per Rule 10 of Andhra Pradesh Minor Mineral Concession Rules, 1966, assessment thereon in advance whichever is higher as per sub-rule (1) and (2) of Rule.
3. The grantee should execute the lease deed in form "G" within 90 days from the date of this Order before the concerned Asst. Director of Mines and Geology, by paying the advance dead rent, land assessment and cess thereon failing which this Order is deemed to have been cancelled without any further Orders.
4. The grantee should submit the quarterly return on form "C" relating to the production and dispatch etc., to this office and to the Asst. Director of Mines and Geology concerned.
5. The grantee should maintain proper boundary pillars as per rule 28(2) and 31(vi) of A.P.M.M.C. Rules, 1966.
6. The grantee should pay a sum of equivalent to one year Dead rent as Security deposit before execution of the lease deed.
7. Used permits and copy of way bills should be surrendered to the Asst. Director of Mines and Geology.
8. Every vehicle carrying minerals should be stopped at check post and produce the way bills for stamping as checked by the check post authorities or as required by the officers and touring staff of Department of Mines and Geology, the vehicles should be stopped for inspection failing which necessary action will be taken as per Rules.
9. Every vehicle carrying with minerals should carry Royalty paid stamped way bill duly detached from the book and filling up all the columns such as name of the quarry lease holder, date, time, quantity, place of loading, un-loading etc., without any corrections.
10. The grantee shall maintain accurately the following accounts and registers relating to the quantity of minerals produced and dispatched and all other particulars relating thereto.
  - a) Form C as appended in A.P.M.M.C. Rules, 1966. (b) Production and dispatch Register (c) Sales Register (d) Stock Register (e) Royalty etc., paid register (f) Labour attendance Register (g) Labour wages paid register (h) Export particulars register.
11. The grantee should not carry on quarrying operations within a distance of fifty meters from any public road or tank without obtaining proper permission from the concerned authorities as required under the relevant rules.

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12. The grantee should give his correct address and if there is any change in the address he should intimate the same to the Deputy Director of Mines and Geology and Asst. Director of Mines and Geology concerned. He should make necessary arrangements for receiving notices, letters etc., send through registered post, if any notice etc., is returned undelivered by Postal Authorities necessary action will be taken as per Rules without any further notice or intimation.
13. The Govt. shall cancel the quarry lease granted and executed under A.P.M.C. Rules, 1966 if it is considered to do so in Public Interest after giving previous notice.
14. The grantee shall not work within 45 meters of any railway or of any public works or of any public road or building or of other permanent structures as per Regulation 109 of Metalliferous Mines Regulations 1961. Further lessees shall not work within horizontal distance of 15 meters from either bank of a River or canal or from the boundaries of lake, Tank, or other surface reservoirs as per Regulation 127 of M.M. Rules, 1961 and also with regard to the safety margins to be left to the highways and other village roads.
15. The grantee shall carry out quarrying / Mining Operations in accordance with the Approved Mining Plan for the entire duration of the lease with annual programme and plan for excavation and précised area year to year for 5 years. The Scheme of Mining for the next 5 years and so on should be submitted and get it approved.
16. The grantee should follow the conditions mentioned in the Environmental Clearance issued by the SEIAA/DEIAA concerned and conditions mentioned in the CFE & CFO issued by the APPCB concerned.
17. The grantee should abide by all the conditions of Andhra Pradesh Minor Mineral Concession Rules, 1966.
18. Assistant Director of Mines and Geology, Guntur shall allow the lease holder to do quarrying operations only after obtaining Consent for Operation (CFO) from APPCB, Vijayawada.

*E. Narasimhan Reddy*  
Deputy Director of Mines & Geology (FAC),  
Guntur.

*V. Nirmala*  
LESSEE

*Gandhan Reddy*  
Asst. Director of Mines & Geology (FAC)  
GUNTUR



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada  
 Phone: 0866-2546218  
 Email: zovja-jcee@appcb.gov.in  
 Website :www.pcb.ap.gov.in

**CONSENT ORDER FOR ESTABLISHMENT**

Order No.G-1040/APPCB/ZO-VJA/CFE/RED/2020-

**Date:21.07.2020**

**Sub:** APPCB-ZO-VJA – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Smt Vasireddy Nirmala (Gravel Mine 0.639 Ha), Sy.No 328, Sekuru Village, Chebrolu Mandal, Guntur District – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:**

1. EC Order No. SEIAA/AP/GNT/MIN/11/2019/1429-58, dt.11.06.2020.
2. Industry's CFE application again received at Regional Office, Guntur on 20.06.2020 through APOCMMS.
3. RO's inspection report received at ZO, Vijayawada on 13.07.2020.
4. CFE Committee meeting held at ZO, Vijayawada on 20.07.2020

I. **Gravel mine of Smt Vasireddy Nirmala (0.639 Ha)** submitted an application to the Board vide reference 2<sup>nd</sup> cited seeking Consent for Establishment (CFE) to carryout semi mechanized open cast mine to excavate the following product with installed capacities as mentioned below, with a proposed project cost of Rs. 27 lakhs (Rupees twenty seven lakhs only).

Activity	Extent	Proposed capacity
Mining of Gravel	0.639 Ha	4527 m <sup>3</sup> /Annum

II. As per the application, the above activity is to be located at Sy.No 328, Sekuru Village, Chebrolu Mandal, Guntur District in an area of 0.639 Ha.

III. The Co-ordinates of the mine are mentioned below:

Sl.No.	Latitude	Longitude
1.	16° 15' 52.5"N	80° 34' 27.1"E
2.	16° 15' 53.7"N	80° 34' 28.6"E
3.	16° 15' 51.4"N	80° 34' 31.5"E
4.	16° 15' 50.4"N	80° 34' 28.8"E

IV. The above site was inspected by the Asst. Environmental Engineer, A.P Pollution Control Board, Regional Office, Guntur on 27.06.2020 and observed that the site is surrounded by **East** : Agricultural Land followed by donka; **West** : Agricultural Land; **North** : Agricultural Land & **South**: Agricultural Land.

V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Guntur and recommendation by the CFE Committee meeting held on 20.07.2020 at APPCB, Zonal Office, Vijayawada hereby issues CONSENT FOR ESTABLISHMENT to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there

under. This order is issued to carry out the activity mentioned at para (1) only.

- VI. This Consent order issued is subject to the conditions mentioned in the Annexure.
- VII. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. This order is valid for a period of 4.83 years or the expiry date of mining lease or land lease period by the Government of A.P. whichever is earlier.

Nambada Venkata  
Bhaskara Rao

Digitally signed by Nambada  
Venkata Bhaskara Rao  
Date: 2020.07.21 12:15:09  
+05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl : Schedules "A & B".

To

**M/s. Smt Vasireddy Nirmala,  
Mining of Gravel (0.639 Ha.)  
H.No.3-45, Sekuru Village,  
Chebrolu Mandal,  
Guntur District - 522213  
Email: nirmala0.639ha@gmail.com**

Copy to EE, APPCB, RO, Guntur for information and necessary action.

**SCHEDULE - A**

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, Guntur, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 7) The proponent shall display online data outside the main factory gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

**SCHEDULE - B**

- 1) The source of water is borewell and the maximum permitted water consumption shall not exceed the following quantities.

SI No.	Purpose	Proposed Quantity
1.	Dust suppression	1.5 KLD
2.	Domestic	0.5 KLD
3.	Green belt	0.5 KLD
	<b>TOTAL</b>	<b>2.5 KLD</b>

- 2) The maximum waste water generation (KLD) shall not exceed the following:

SI No.	Source	Proposed Quantity	Point of disposal
1.	Domestic	0.3 KLD	Septic tank followed by soak pit

SNo.	Wastewater generation	Mode of disposal
1.	Domestic : 0.3 KLD	Septic tank followed by soak pit

**Air :**

- 3) The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas to avoid fugitive dust emissions.
- 4) The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity - SO<sub>2</sub> - 80 µg/m<sup>3</sup>, NO<sub>x</sub> - 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> - 60 µg/m<sup>3</sup>, PM<sub>10</sub> - 100µg/m<sup>3</sup>.

Noise levels: Day time (6 AM to 10 PM) - 75 dB(A)  
Night time (10 PM to 6 AM) - 70 dB(A).

- 5) The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
- 6) The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to APPCB regularly.
- 7) The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
- 8) The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.

**Solid Waste :**

- 9) The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Proposed quantity	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1.	Over burden & side burden	---	Non Hazardous	Shall be stored in an earmarked area within mine lease area as per approved mine plan.

- 10) The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, Gol, Vijayawada in the Environmental Clearance order dated: 11.06.2020.
- 11) The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
- 12) The mining shall be carried out as per the approved mine plan by the unit.
- 13) The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
- 14) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
- 15) The proponent shall utilize the top soil for green belt development.
- 16) The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
- 17) The proponent shall develop greenbelt with tall growing trees all along the boundary.
- 18) The fugitive emissions from all sources shall be controlled regularly.
- 19) The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
- 20) The proponent shall not operate the mine without obtaining CFO of the Board.


- 21) The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
- 22) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 23) The order is issued without prejudice to the rights and contentions of this Board in any court of law.
- 24) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

Nambada  
Venkata  
Bhaskara Rao

Digitally signed by  
Nambada Venkata  
Bhaskara Rao  
Date: 2020.07.21 12:15:34  
+05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Order No. SEIAA/AP/GNT/MIN/11/2019/1429**

	<b>State Level Environment Impact Assessment Authority (SEIAA)</b> <b>Andhra Pradesh</b> <b>Ministry of Environment, Forests &amp; Climate Change</b> <b>Government of India</b>
	D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.

**REGD.POST WITH ACK.DUE**

**Order No. SEIAA/AP/GNT/MIN/11/2019/1429 58**

**Dt: 11.06.2020**

**Sub: SEIAA, A.P. – 0.639 Ha. Gravel Mine of Smt Vasireddy Nirmala at Sy. No.328 of Sekuru Village, Chebrole Mandal, Guntur District, Andhra Pradesh, Andhra Pradesh - Environmental Clearance – Issued - Reg.**

- I. This has reference to your application submitted through online on 21.11.2019 & submitted the information on 14.01.2020 (SIA/AP/MIN/126458/2019), seeking Environmental Clearance for the proposed 0.639 Ha, Gravel Mine Sy. No.328 of Sekuru Village, Chebrole Mandal, Guntur District, Andhra Pradesh in favour of Smt Vasireddy Nirmala. It was reported that the nearest human habitation viz., Kottapalem (V) exists at a distance of about 1.8 km from the mine lease area. It was noted that the capital investment of the project is Rs.25.0 Lakhs and capacity of the project is as follows:

**Mining of Gravel – 4527 cum per year in 0.639 Ha.**

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.
- i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	16° 15' 52.5"	80° 34' 27.1"
2.	16° 15' 53.7"	80° 34' 28.6"
3.	16° 15' 51.4"	80° 34' 31.5"
4.	16° 15' 50.4"	80° 34' 28.8"

- ii. It is an open cast semi-mechanized mine. Life of Mine is 4.83 Years. The total mine lease area is 0.639 Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification,

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2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **01.02.2020 & 10.05.2020** as follows: The proposed project is for mining of Gravel in an area of 0.539 Ha. with a maximum production quantity of Gravel of 4527 cum per year with a condition that the scheme total production should be limited to the Mining scheme approved quantities. The land is a patta land. The project falls under B2 category. The authorized representative of the proponent and RQP attended the meeting. Cluster formation certificate from the Assistant Director of Mines & Geology (ADMG) has been submitted and it is found to be under B2 category. The committee observed that the land is Patta land and the documents are observed to be in order. After detailed deliberations on the application, the Committee Recommended to issue Environmental Clearance for the project. The proponent volunteered to allocate sufficient funds for providing toilets for boys and girls separately for both primary school and upper primary school situated in Sekuru village as a part of Corporate Social Responsibility (CSR) activity. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **10.03.2020 & 14.05.2020** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**Part A. Special Conditions:**

- i. The proposal shall not attract the following acts & Rules: Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The proponent volunteered to allocate sufficient funds for providing toilets for boys and girls separately for both primary school and upper primary school situated in Sekuru village as a part of Corporate Social Responsibility (CSR) activity.
- iii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iv. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- v. The proponent is advised to ensure safety to animal and public life.

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**Part B. Specific Conditions:**

**1. Air Pollution:-**

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.
- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form-1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
  - o Proper and regular maintenance of vehicles and other equipment

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- o Limiting time exposure of workers to excessive noise.
  - o The workers employed shall be provided with protection equipment and earmuffs etc.
  - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

**2) Water Pollution:-**

- i. As per records the source of water is bore well. Total water requirement is 2.50 KLD. Out of that, 1.5 KLD is used for Dust suppression; 0.50 KLD is used for development of green belt; 0.5 KLD is used for domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out.

**Part C. General Conditions:**

- i. This order is valid for a period of 4.83 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.

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- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project. .

**3) Solid Waste :-**

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use.
- ii. **Overburden :** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

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- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.5.33 Lakhs and Recurring cost Rs. 1.98 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xix. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of

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Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14<sup>th</sup> September, 2006.)
- xxii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxiii. The environmental statement for each financial year ending 31<sup>st</sup> march in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.
- xxiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxv. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxvi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxvii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

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- xxviii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxix. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.
- xxx. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY,  
SEIAA, A.P.

Sd/-  
MEMBER,  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To:  
Smt. Vasireddy Nirmala, Proprietries  
H.No.3-45, Sekuru Village,  
Chebrole Mandal, Guntur District, A.P.  
[eswarreddygeologist@gmail.com](mailto:eswarreddygeologist@gmail.com)  
Ph.9553212999, 9849132789

//T.C.F.B.O//

*M. L. Srinivas*  
01/06/20

SENIOR ENVIRONMENTAL ENGINEER (EC)